

**Rajkumari Amrit Kaur:** I would like to have notice of that question. The drug is on the O.G.L. and a great deal of it comes within the country.

**Shri M. L. Dwivedi:** Is this drug manufactured in India anywhere?

**Rajkumari Amrit Kaur:** No, Sir.

**Shrimati Renu Chakravarty:** What is the machinery which distributes the free medicine: how do you certify that a person requires free medicine?

**Rajkumari Amrit Kaur:** As a rule, as far as the Central Ministry of Health is concerned, the applications come to me. I investigate whether they really are in need and then the money is sent to the hospital or sanatorium where the patient is being treated.

**Shrimati Renu Chakravarty:** How many such free patients have been treated last year?

**Rajkumari Amrit Kaur:** The number would go into many thousands; I could not give you the information.

पंडित ए० आर० शास्त्री : क्या उत्तर प्रदेश के भुवाली सेनेटोरियम के पेशेन्ट्स को भी यह दवा मुफ्त दी गई है ।

[**Pandit A. R. Shastri:** Has this medicine also been made available free to the Bhowali Sanatorium of Uttar Pradesh?]

राजकुमारी अमृत कौर : मैं समझी नहीं कौन सी दवा ।

[**Rajkumari Amrit Kaur:** I could not follow which medicine.]

पंडित ए० आर० शास्त्री : स्ट्रेप्टो-माइसीन ।

[**Pandit A. R. Shastri:** Streptomycin.]

राजकुमारी अमृत कौर : इसके बारे में मूझे पूछना होगा । लेकिन अगर भुवाली से कोई दवाइस्त आई होगी तो मुमकिन है कि दी गई हो ।

[**Rajkumari Amrit Kaur:** I shall have to enquire about it. If there was any application from Bhowali it is possible that it might have been given.]

#### RETRENCHED EMPLOYEES OF INTEGRATED STATES

\*511. **Shri M. L. Dwivedi:** Will the Minister of States be pleased to state:

(a) whether the questions of pensions, gratuities and compensation to the employees of integrated States, who were served with notices of non-requirement of services as a result of integration, mergers or any other reason, have been finally settled;

(b) if not, what percentage of such employees is still awaiting such settlement;

(c) the time likely to be taken in final settlement; and

(d) the causes of delay in disposing of the cases of such employees?

**The Minister of Home Affairs and States (Dr. Katju):** The former Indian States were either merged in the neighbouring Part A States, or integrated as Part B States, or constituted into Part C States. The Central Government are responsible for public services in Part C States only.

2. Information in respect of Part C States is being collected and will be placed on the Table of the House in due course.

**Shri M. L. Dwivedi:** May I know why the question of absorption of the employees who were formerly in the Part C States or Part B States which States have now been merged in Part A States as enclaves, has been delayed up to this time?

**Dr. Katju:** I do not quite understand about this being delayed. The answer that I have given is that so far as Part A States and Part B States are concerned it is a matter for them, but so far as Part C States are concerned I shall obtain the information and lay it before the House.

**Shri M. L. Dwivedi:** Certain employees who were residing in enclaves have been transferred to Part A States. Their service has not been counted in the merging States nor have they been absorbed so far although a period of two years or more has elapsed.

**Mr. Speaker:** He said it is a matter for the States concerned. It is for the State Governments to reply when those enclaves are merged in those States.

**Shri M. L. Dwivedi:** What I was saying was that it is the Ministry's responsibility—they have merged the States and the question of employment of these persons is the fundamental responsibility of the Ministry.....

**Mr. Speaker:** Let him not argue—the reply is to be taken as it is.

**Pandit Munishwar Datt Upadhyay:** May I know the number of employees who were thrown out of employment on account of the integration of States?

**Dr. Katju:** Integration into which States? Part C States or Part B States?

**Pandit Munishwar Datt Upadhyay:** All the States.

**Dr. Katju:** All the States. I am repeating for the third time that so far as Part A States and Part B States are concerned I do not know, so far as Part C States are concerned I shall let you know.

**Shri M. L. Dwivedi:** May I know whether it is not the responsibility of the Ministry of States to look into the cases of persons who were employed in Part B States?

**Mr. Speaker:** He may raise that point when the Budget Demands come up. We are not here to argue.

#### FOOD PRODUCTION

\*512. **Dr. Ram Subhag Singh:** Will the Minister of Food and Agriculture be pleased to state the target of additional food production fixed for the year, 1952?

**The Minister of Food and Agriculture (Shri Kidwai):** Attention of the hon. Minister is drawn to my answer in Parliament to Part (c) of Starred Question No. 237 by Shri S. N. Das on the 28th May 1952.

**Dr. Ram Subhag Singh:** Are any additional efforts proposed to be made for effecting this additional food production?

**Shri Kidwai:** Some proposals are under consideration, but it will be premature to say that any decision has been taken.

**Shri C. N. P. Sinha:** May I know what will be the additional target of Bihar and how the Government proposes to meet the food requirements of Bihar?

**Shri Kidwai:** I have not got any separate figures state-wise.

**Shri V. P. Nayar:** Is this estimate also subject to the usual disappointments of the Government?

**Mr. Speaker:** Order, order.

#### RADIO TELEPHONE LINK WITH AFGHANISTAN

\*513. **Dr. Ram Subhag Singh:** (a) Will the Minister of Communications be pleased to state whether Govern-

ment propose to link India with Afghanistan by radio telephone?

(b) If so, to which station in India Kabul would be connected?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Yes, when additional equipment becomes available both in India and Afghanistan.

(b) This will be decided in consultation with the Government of Afghanistan after the necessary equipment has been installed and tests carried out.

**Dr. Ram Subhag Singh:** May I know when these additional equipments are expected to be received?

**Shri Raj Bahadur:** According to the statement made by the hon. Minister of Communications in Afghanistan, it is expected that they will be able to get this equipment within a period of 18 months.

#### IMPORT OF FOODGRAINS FROM CHINA OR RUSSIA

\*514. **Shri Velayudhan:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Government of India have received any offer of foodgrains from China or Russia on barter basis or on any other basis; and

(b) if so, what was the response given by the Government of India to this offer?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) We have this year received an offer of 1,00,000 metric tons of rice on cash basis from China. No offer has been received from Russia.

(b) We deeply appreciated the offer of China and have entered into a contract with the Chinese Government to purchase the rice.

**Shri Velayudhan:** May I know whether the Government of U.S.S.R. offered any rice on a barter basis?

**Mr. Speaker:** I think this question has been put several times previously.

**Shri Kidwai:** Sir, I have said that no offer was made by Russia.

**Shri Gurupadaswamy:** May I know whether Government have refused imports of rice from China and Russia in preference to wheat from America?

**Mr. Speaker:** All these aspects have been raised before. Of course I cannot remember whether it was put by the same non-Member or not, but these questions have been put before.